

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 596/AT/2020**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 440.8 MW Wind Power Projects (Tranche-VIII) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the Guidelines dated 8.12.2017.

Date of Hearing : 27.8.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : CLP India Private Limited and 4 Ors.

Parties present : Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Poorva Saigal, Advocate, SECI  
Shri Manoj Mathur, SECI  
Shri Ajay Sinha, SECI  
Shri Abhinav Kumar, SECI  
Shri Atulya Kumar Naik, SECI  
Shri Shibasish Das, SECI

**Record of Proceedings**

The matter was heard through video conferencing.

2. Learned senior counsel for the Petitioner, Solar Energy Corporation of India Limited, submitted that present Petition has been filed for adoption of tariff for 440.8 MW Wind Power Projects (Tranche VIII) connected to inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 8.12.2017. Learned senior counsel submitted that pursuant to the bid process, two bidders/ developers, namely, CLP India Limited (250.8 MW @ Rs.2.83/kWh) and Avikiran Energy India Private Limited (190 MW @ Rs.2.84 MW) have been selected for supply of power to Chhattisgarh State Power Distribution Company Limited and Government of Puducherry. Learned senior counsel further submitted that SECI has executed the Power Purchase Agreement (PPA) with CLP India Limited and PPA with Avikiran Energy India Private Limited is likely to be executed very soon. Learned senior counsel submitted that since the notices have already been issued to the Respondents and none is present on behalf of the Respondents despite, the Commission may reserve order in the Petition.



3. After hearing the learned senior counsel for the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

